

Present:- Sri N. Bhatta, CJM, Sonitpur, Tezpur

Tezpur PS Case No-647 of 2022

GR Case No-1156 of 2022

Under Section-376/387 of Indian Penal Code R/W Sec-67 (A)
of I.T. Act, 2000

ORDER

01.06.2022

Case record put up today before me.

Accused person, namely, Sri Kartik Sarmah aged about 38 years was arrested and produced in connection with the instant case registered u/s-376/387 of Indian Penal Code R/W Sec-67 (A) of I.T. Act, 2000.

Seen the prayer of the I/O for sending the accused to judicial custody along with Memo of Arrest, Inspection Memo, Notice, Medical Report and Case Diary.

From the prayer of the I/O, it is seen that accused was arrested on 31.05.2022. Further, on perusal of the medical examination report of the accused, it is seen that accused has tested negative for COVID-19 at Kanaklata Civil Hospital, Tezpur.

No injury is noticed on the person of the accused. On being asked he stated that he is not suffering any internal and external injury.

On being asked, accused stated that his family member will engage an advocate for his defence.

Perused the case record along with forwarding report. Perusal of the same discloses that the formalities have been duly complied with by the I/O. Accordingly, the prayer of I/O for sending the accused in judicial custody is allowed. Accused person is remanded to **judicial custody till 14.06.2022.**

Seen the prayer of the I/O for perusal of seizure list along with seized 01 no. of VIVO Mobile Handset with SIM Card N-6003305252 marked as MR No-568/22. The prayer of

01.06.2022

the I/O is allowed and seizure list along with the seized mobile handset are seen.

Let furnish photostat copy of seizure list and seized mobile handset to the I.O. Original seizure list be kept with the case record.

Return back the case diary to the I/O concerned.

Inform all the concerned.

Sri Nabajit Bhatta
Chief Judicial Magistrate
Sonitpur, Tezpur